



FORM No. 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

CUTTACK BENCH

**ORDER SHEET**Application No. O.A. 177 of 200 6Applicant (s) Biswanath Behera Respondent (s) Union of India & othersAdvocate for Applicant (s) Mr. P.C. Pradhan Advocate for Respondent (s) D.N. Mishra**NOTES OF THE REGISTRY**

I.P.O of Rs. 55/- tiled.  
Copy served.  
Defects pointed out  
in scrutiny may kindly  
be seen  
for favour of  
Registration/Consideration  
please.

16.1.06

S.O. (5)

30/1/06

30.01.06

31

Registrar

Defects to be got  
rectified within one  
week.

31.1.06

**ORDERS OF THE TRIBUNAL**

REGISTER

27.02.06.

Order dt. 08.03.06

Heard Mr. P.C Pradhan, Ld. Counsel for the Applicant (being associated by Mr. D.N. Mishra Advocate) and Mr. R.C. Rath, Ld. St. Counsel for the Railways, on the point of admission. In course of hearing, on the point of admission, Ld. Counsels appearing for the Applicant have filed a Memo seeking leave from this Tribunal to withdraw this case with a view to approach the Appellate Authorities. In that view of the matter this O.A. (filed under Section 19 of the Administrative Tribunal's Act 1985) is hereby permitted to be withdrawn and accordingly this case stands dismissed being withdrawn.

Send copies of this order to the Respondents along with copies of the O.A and free copy of this order be sent to the Applicant in the address given in the O.A

OA 177/2006

Notes of the Registry

Orders of the Tribunal

Defects removed.  
Fee favour of  
Registration please.

*[Signature]*  
8.2.06. *[Signature]*

Defects removed.  
As regards to the  
Signature of the applicant  
in the application as well as  
in the vouchers, the  
counsel for the applicant  
stated that all the signatures  
at various places of the  
application belong to the  
applicant.

In view of above,  
if ordered, the application  
may be registered and the  
matter may be placed before  
the Bench for consideration.

For orders.

*[Signature]* *[Signature]*  
27/2/06  
*[Signature]*  
27.02.06  
SO(J)

For Admonition —  
Copy served.

*[Signature]*

*[Signature]*  
27/3/06

Free copies of this order be also given  
to the Ld. Counsels appearing for ~~the~~ both the  
parties.

*[Signature]*  
08/03/06

Member (J)